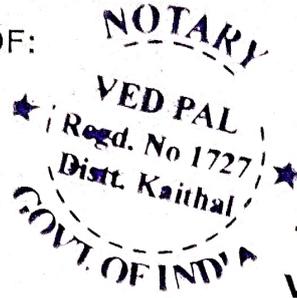


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IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 1014 of 2024

IN THE MATTER OF:

Satbir Kichhana



Versus

.....Applicant

State of Haryana

.....Respondents

**Reply on behalf of respondent No. 5 through Sh. Rajinder Sharma,
Regional Officer, HSPCB, Kaithal.**

MOST RESPECTFULLY SHOWETH:

1. That the above said case was fixed on 08.10.2025, wherein, directions have issued to the officials of the HSPCB to revived for further adjudication of the questions involved in the case and Misc Application in Disposed of Cases No. 118/2025 is disposed of accordingly and the case is fixed for hearing on 17.12.2025.
2. That a letter was written to the Divisional Forest Officer, Kaithal, The Executive Officer, Haryana Shahari Vikas Pradhikaran (HSVP), Kaithal & The Executive Officer, Municipal Council, Kaithal vide this office letter No. 2053-56 dated 30.10.2025 "Further, it is requested to take necessary action for area falls under your jurisdiction and submit your reply directly to Hon'ble NGT as per order dated 08.10.2025 well before next date of hearing i.e. 17.12.2025" with a copy for information to the Deputy Commissioner, Kaithal.

16 DEC 2025

ATTESTED

VED PAL
NOTARY KAITHAL

3. That the said complaint relates to illegal cutting of trees from green belt and also encroachment on the green belt area of Sector-18, Kaithal, which is not covered under the jurisdiction of the Haryana State Pollution Control Board (HSPCB). Hence, there is no further action is required to be taken by the Board.

Present reply is being submitted for kind consideration of this Hon'ble Tribunal.

Date:16.12.2025

Place: Kaithal



Regional Officer
Kaithal Region

ATTESTED

VED PAL
NOTARY KAITHAL

I certify that statement
declared before
me at Kaithal by the dep
Identified by Sh


VEDPAL
NOTARY KAITHAL

16 DEC 2025

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AFFIDAVIT

I, Rajinder Sharma, Regional Officer, Haryana State Pollution Control Board, Kaithal aged about 57 years do hereby solemnly affirm and state as under:-

- 1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to file accompanying reply and to swear this affidavit.
- 2. That I have gone through the contents of the accompanying reply which has been drafted under my instructions.

Verified that statement declared before me at Kaithal by the deponent identified by Sh

Deponent
Regional Officer
Haryana State Pollution Control Board
Kaithal Region

VERIFICATION

VEDPAL
NOTARY KAITHAL

Verified at Kaithal on 16.12.2025 that the contents of affidavit are true and correct to the best my knowledge and on the basis of information derived from official record which I believe to be true and no material fact has been concealed therein.

16 DEC 2025

ATTESTED

VED PAL
NOTARY KAITHAL

Deponent
Regional Officer
Haryana State Pollution Control Board
Kaithal Region



Regional Office

Haryana State Pollution Control Board,

SCO 161 - P, 162, 163 SECOND FLOOR SECTOR 20, HUDA KAITHAL

Email-hspcbrokai@gmail.com



No. HSPCB/KAI/2025/2053-55 MOST URGENT

Dated: 30/10/2025

To

1. The Divisional Forest Officer, Kaithal
2. The Executive Officer, HSVP, Kaithal
3. The Executive Officer, MC, Kaithal

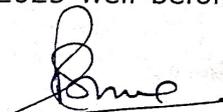
Sub: In the matter in OA. 1014/2024 titled as Satbir Kichhana Versus State of Haryana.

Ref: Hon'ble NGT order dated 08.10.2025.

In this connection, please find enclosed herewith the Hon'ble NGT, New Delhi order dated 08.10.2025 for necessary compliance in OA. 1014/2024 titled as Satbir Kichhana Versus State of Haryana.

Further, it is requested to take necessary action for area falls under your jurisdiction and submit your reply directly to Hon'ble NGT as per order dated 08.10.2025 well before next date of hearing i.e. 17.12.2025..

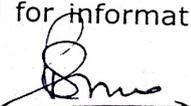
DA/As above


 Regional Officer
 Kaithal Region

Endst. No. HSPCB/KAI/2025/2056

Date:- 30/10/2025

A copy of above is forwarded to the Deputy Commissioner, Kaithal for information and further necessary action please.


 Regional Officer
 Kaithal Region